

hide are manufactured in the country, aspects relating to safety in factories including those producing such chemicals, as covered under the provisions of Factories Act, 1948, are required to be complied with. At the time of issue of an Industrial Licence also, one of the conditions stipulated is for making adequate arrangements for controlling water, air and soil pollution.

The Central Pollution Control Board has constituted a Committee to identify, *inter alia*, those industries which are to be recognised as hazardous and to prepare an inventory State-wise. In addition, the Central Government have advised all the State Government and Union Territory administrations for setting up a Committee/Task Force or Export Group for updating information on occupational and health hazards and implementation of the safety provisions in chemicals industries and other industries using hazardous operations.

All State administrations have been further advised to undertake a through review of various regulations, control and preventive measure contained in the Rules and Regulations relating to hazardous chemical manufacturing processes.

The Central Government have also decided to set up a Special Cell make a detailed study of the practices in vogue, in developed countries for dealing with hazardous substances and to identify the gaps in the prevailing legislative and institutional arrangements in the country and suggest suitable steps for strengthening such arrangements

(c) As per information available a few chemicals/pesticides like D.D.T., B.H.C., Aldrin which are not allowed to be used or have restricted use in some of the developed countries, are in use in this country. Each country decides the use of pesticides depending on the agro-climatic and other consideration. In this country, use of pesticides is regulated under the Insecticides Act, which also takes into consideration

the agro-climatic and other related aspects.

(d) and (e). An Industrial Licence was issued to Union Carbide India Limited in October 1975 for the manufacture of MIC based pesticides in the factory in Bhopal. The process of Manufacture of MIC in the plant involves making of Phosgene as an intermediate. The Industrial Licence was issued subject, *inter alia*, to the condition that adequate steps will be taken to the satisfaction of the Government for control of water, air and soil pollution.

Regularisation of Extra Departmental Employees of Postal Department

***53. SHRI V.S. VIJAYRAGHAVAN:** Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether Government have any proposal to regularise the Extra departmental employees of the Postal Department; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA): (a) & (b) No, Sir. There is no such proposal under consideration of the Government to treat the Extra departmental employees as regular full-time Government servants.

Loss of Production due to Differences Between Chairman and Finance Director of F.C.I

***54. PROF. MADHU DANDAVATE:** Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether serious differences between the Chairman and the Finance Director of Fertilizers Corporation of India have resulted in the loss of money and production of the proposed coal-based plants at Talcher and Ramagundem cleared by the World Bank and